

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.331
IB-1158(ND)/2018

IN THE MATTER OF:

M/s. Modern Credit Pvt Ltd

Vs.

M/s. Dee Ess- Buhin Pvt Ltd

.....Petitioner

.....Respondents

SECTION

Under Section 7 of IBC, 2016

Order delivered on 30.09.2019

CORAM:

**JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)**

**Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant


For the Respondent/Corporate Debtor


:

: Adv. Ms. Nibruti Samal – for Proposed Liquidator

ORDER

Ld. Counsels for both the parties are present. Incompliance with the earlier order, Ld. Counsel for the RP states that he shall serve a copy of the reply to the Ld. Proposed Liquidator in the court today upon which Ld. Proposed Liquidator may file her consent as the ^{case} ~~same~~ may be. List for 23.10.2019 as prayed for.


(Sumi Purkayastha)
MEMBER (TECHNICAL)


(Rajesh Dayal Khare)
MEMBER (JUDICIAL)